

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 6TH DAY OF JUNE, 2002

Original Application No. 635 of 2002

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.C.S.CHADHA, MEMBER(A)

Subodh Kumar Singh, son of Sh.S.B.Singh
Resident of Railway Qr.No.191-DEF
8th Avenue, Civil Lines,
Allahabad.

... Applicant

(By Adv: Shri S.S.Sharma)

Versus

1. Union of India through the General Manager, Northern Railway Headquarters Office Baroda House, New Delhi.
2. The Financial Advisor & Chief Accounts Officer, Northern Railway, Headquarters office, Baroda House, New Delhi.
3. The Senior Divisional Accounts Officer, Northern Railway, D.R.M.Office, Nawab Yusuf Road, Allahabad.
4. Shri B.K.Srivastava, The Divisional Accounts Officer-II, Northern Railway D.R.M.Office, Nawab Yusuf Road, Allahabad.

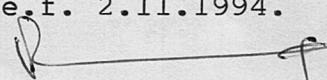
... Respondents

(By Adv: Shri A.K.Gaur)

O R D E R(Oral)

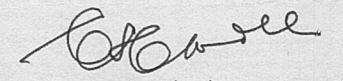
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In this OA u/s 19 of A.T.Act 1985 applicant has prayed to quash the memo of charge dated 27.10.1994(Annexure A1). He has also claimed for a direction to the respondents to promote him on the post of Section Officer/Accounts in grade Rs 1640-2900(RPS)/5500-9000/- w.e.f. 2.11.1994.



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The grievance of the applicant is that though he was selected for promotion he has not been allowed to avail the benefit of the same in view of service of memo of charge dated 27.10.1994. It is also submitted that though more than 7 years have passed no steps have been taken to conclude the inquiry. After considering the submissions of the counsel for the parties at length, in our opinion, ends of justice will be served if the respondent no.3 is directed to conclude the disciplinary proceedings against the applicant within a period of four months from the date a copy of this order is filed. The counsel for the applicant has submitted that applicant shall extend full co-operation and shall not seek any adjournment so that inquiry may be concluded within the time stipulated in this order. In case respondent is unable to conclude the inquiry within the aforesaid period, the applicant shall be promoted ^{as} on the basis of his promotion order dated 2.11.1994. ^{as there} ~~The O.A. is disposed of finally on above terms, there will be no order as to costs.~~


MEMBER(A)


VICE CHAIRMAN

Dated: 6th of June, 2002

Uv/